

HIGH COURT OF TRIPURA
AGARTALA

No.F.11 (4)-HC/2026/14414

Dated, Agartala the 20th June, 2026

Advertisement No.TJS/Grade-I/01/2026

(For recruitment in Grade-I of Tripura Judicial Service
under Direct Recruitment Quota)

Online applications are invited from the eligible Advocates and Judicial Officers as per the eligibility criteria appended below for filling up of **01(one)** vacancy in **Grade-I of Tripura Judicial Service** in accordance with the provisions of the Tripura Judicial Service Rules, 2003 (as amended till date) in the Revised Pay Level J-5 of New Pay Matrix Table-1 as per Memorandum No.1(1)/SECY/LAW/MISC/2019/145-58, dated 30.09.2022 issued by the Law Department, Government of Tripura plus other allowances as admissible under the rules in force.

The post is meant for Reserved Category. Number of post advertised is likely to be increased or decreased.

If suitable candidate is not found from the reserved category, the post may be filled up by the candidate other than those of the Scheduled Tribe and Scheduled Caste as per rules. **Therefore, willing eligible candidate(s) of UR (Unreserved) category may also apply for the post.**

Eligibility Criteria

<u>FOR ADVOCATES</u>	
1.	Candidate must be a citizen of India as defined in Articles 5 & 6 of the Constitution of India.
2.	Candidate must be holder of degree in law of a recognized University.
3.	Candidate must be practising as an advocate in Courts of Civil and Criminal jurisdiction on the last date fixed for receipt of applications and must have practised for a period of not less than seven years as on such date.

4.	Candidate must have attained the age of thirty five years and must not have attained the age of forty eight years in the case of candidates belonging to Scheduled Castes or Scheduled Tribes and forty five years in the case of others, as on the last date fixed for receipt of applications.
<u>FOR JUDICIAL OFFICERS</u>	
1.	In service Judicial Officers who have completed seven years practice in Bar before they are recruited in the judicial service are eligible.
2.	A Judicial Officer having a combined experience of seven years as Judicial Officer and an Advocate is also eligible; Provided that, only such in service Judicial Officers who have attained the age of thirty five years and who have not attained the age of forty five years in the case UR (Unreserved) candidates and the age of Forty Eight years for Scheduled Castes (SC) or Scheduled Tribes (ST) candidates, as on the last date fixed for receipt of applications, are eligible.
N.B.-	
(i) Original certificate from the Principal District & Sessions Judge concerned / Registrar General or Registrar of the High Courts / Secretary General or Registrar of the Hon'ble Supreme Court of India, as the case may be, has to be uploaded as per the prescribed format as Annexure-I, Annexure-II & Annexure-III (with seal of the concerned Authority) regarding character and length of actual practice of candidates.	
(ii) Government Pleader/Prosecution Officer/Assistant Prosecution Officer will be treated as an Advocate. They have to submit necessary certificate in this regard issued by the Competent Authority.	
(iii) Candidates shall also submit a declaration in the form of an affidavit regarding his experience as Advocate.	

APPLICATION FEE

- UR Category: ₹2000/- (Rupees two thousand only).
- ST/SC Category: ₹1000/- (Rupees one thousand only).

- **ST/SC candidates of other States shall apply as general candidates, along with fees prescribed for UR Category candidates.**

Fees once deposited will not be refunded or adjusted for any other recruitment in future. Candidates are to deposit fees by using Credit Card (Visa/Master/Rupay), Net Banking, Debit Card (Visa/Master/Rupay), Wallets & Cash Cards & UPI only. No other mode of payment will be accepted. Bank charges may apply.

The candidates shall have to appear in the Written Examination and Viva Voce at their own expenses as and when called for. **Mere selection would not per se entitle a candidate to claim appointment.**

If any candidate directly or indirectly tries to influence the recruiting authority by any means, his/her candidature will be cancelled.

General category candidates who obtain 60% or more marks and candidates belonging to Scheduled Tribes/ Scheduled Castes who obtain 50% or more marks in the Written Examination shall be eligible for Viva Voce.

IMPORTANT NOTES

i) Online Application:

- a) Candidates have to submit application through Online Application Portal only. The High Court will not entertain any hard copy of application. Before submission of online application, the candidates are to read the instructions carefully in the '**How to Apply**' segment of the Online Application Portal.
- b) Online Application Portal will be available on the High Court website (<https://thc.nic.in>) from **22.06.2026 [from 11.00 a.m] to 07.07.2026 [upto 4 p.m.]**. To apply the candidates have to click on the '**Recruitment [Online Application]**' tab in the Home page of the High Court's website.
- c) Candidates should avoid submitting multiple applications. However, due to any unavoidable circumstances, if any candidate submits multiple applications then he/she must ensure that the application with latest Registration Number is complete in all respect.

- d) In case of multiple applications, the application with the latest Registration Number shall only be entertained by the High Court and fee paid against one Registration Number shall not be adjusted against any other Registration Number.
- ii) Candidates obtaining the qualifying marks or higher in the Written Examination will be required to produce original marks-sheets, certificates, documents and testimonials for scrutiny. Only those candidates who fulfil the prescribed eligibility criteria shall be allowed to appear in the Viva Voce, failing which their candidature shall be cancelled.
- iii) The candidates already in Government Service shall upload '**No-Objection Certificate**' from his/her employer.
- iv) If Income Tax Assessee, copies of Income Tax Return for the last three years have to be uploaded.

SYLLABUS OF THE EXAMINATION

• **Written Examination :**

- (1) **Paper-I:** One paper of 100 marks (duration not less than 2 hours) to test the General Knowledge, aptitude, intelligence, test of comprehension and expression of law and General English including Essay Writing on legal topic and information technology.
- (2) **Paper-II:** One paper of 100 marks of not less than 2 hours duration regarding objective questions and problems of law as regards the Transfer of Property Act, Civil Procedure Code, Code of Criminal Procedure, Bharatiya Nagarik Suraksha Sanhita, Indian Evidence Act, Bharatiya Sakshya Adhinyam, Indian Penal Code, Bharatiya Nyaya Sanhita, Limitation Act.
- (3) **Paper-III:** One paper of 100 marks (duration not less than 2 hours) – consisting of Judgment writing (Paper Book to be supplied) – Legal theories on jurisprudence, provision of the Constitution of India.

NOTE: The candidate is expected to refer to the relevant decisions of the Apex Court and the High Court while writing answers in Paper II & III.

- **Interview (Viva-Voce): 50 marks.**

SCHEDULE

Submission of Online Application	From 22.06.2026 [from 11.00 a.m.] To 07.07.2026 (upto 4:00 p.m.)
Date of Written Examination	Will be notified later on.
Date of downloading of Call Letter	Will be notified later on.
Centre, time and duration of the examination	Will be mentioned in the Call Letter.

By order,

Digitally signed by ANGSHUMAN DEBBARMA
Date: 2026.06.20 13:25:25 +05'30'

(Angshuman Debbarma)
Registrar General